- (c) if so, the details thereof and the terms of reference of the said committee;
- (d) whether the said committee has submitted its report to Government;
- (e) if so, the details thereof and the details of the action taken by Government against the persons responsible for such lapses; and
- (f) the total expenditure incurred on account of the said advertisement from public exchaquer?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) Yes Sir, it came to notice of the Government that the picture of unnamed soldier in one of the half page special feature was that of a former officer of the Pakistani Air Force.

- (b) and (c) The Ministry of Women and Child Development has instituted an enquiry to look into the reasons for this inadvertent lapse. The terms of reference of the enquiry is given in the Statement (See below).
 - (d) and (e) The enquiry report has not yet been received.
- (f) The total expenditure on account of release of four half page (colour) special feature on 24-01-2010 is Rs. 10,90,136/-.

Statement

- (i) Enquire into the entire sequence of events starting from the reception of proposal for special advertisements, preparation of design lay-outs and uptil the actual handing over of the approved design to DAVP for release of advertisements on 24th January, 2010.
- (ii) Enquire into the reasons which led to the inclusion of this picture in the controversial advertisement on 24th January, 2010 in Times of India; those responsible for the lapse as well as the fact that whether the lapse was inadvertent or otherwise.
- (iii) Enquire into the role and responsibilities of the Ministry as well as that of DAVP in respect of release of these advertisements.
- (iv) Review the existing procedures in the Ministry of Women and Child Development for preparation and release of advertisements and suggest remedial measures to prevent such a lapse in future.

Implementation of Juvenile Justice Act

1979. SHRI A. ELAVARASAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that despite the enactment of Juvenile Justice Act and framing rules thereunder 10 years ago, the State Governments and the Central Government have not taken effective measures to implement the laws which aimed to prevent children in conflict with law from being banded together with adult criminals in jails;

- (b) if so, the details thereof;
- (c) whether most of the State had failed to put in place the required number of Juvenile Justice Boards, child welfare committees or special juvenile police units in each district; and
 - (c) if so, the details thereof and the steps taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (d) As per the provisions of the Juvenile Justice (Care and Protection of Children) Act, 2000 juveniles in conflict with law are to be kept in observation homes and special homes setup by the State Governments under Sections 8 and 9 of the Act respectively and in no case, a juvenile in conflict with law shall be placed in a police lock up or lodged in a jail.

The responsibility for proper implementation of the provisions of the JJ Act lies with State Governments/UT Administrations. The States/UTs are advised from time to time to ensure proper implementation of the provisions of the Act.

As per the information available in the Ministry of Women and Child Development, the number of Juvenile Justice Boards, Child Welfare Committees, Observation Homes, Special Homes and Special Juvenile Police Units set up, as well as the status of implementation of the provisions of the Act, State-wise, are available on the Ministry's website - www.wcd.nic.in.

In order to encourage the State Governments/UT Administrations to improve implemenation of the JJ Act, the Ministry of Women and Child Development has introduced a new centrally sponsored scheme namely Integrated Child Protection Scheme (ICPS): during the current financial year 2009-10 under which grant-in-aid is released to the State Governments/UT Administrations on a cost sharing basis for, inter alia, setting up and running of various types of homes for children, JJBs, CWCs etc. The Ministry has signed the Memorandum of Understanding (MoU) with 14 State Governments namely, Andhra Pradesh, Assam, Chhattisgarh, Goa, Gujarat, Kerala, Madhya Pradesh, Manipur, Nagaland, Orissa, Rajasthan, Tamil Nadu, Tripura and West Bengal for implementation of ICPS. The details of the scheme can be seen at the website of the Ministry www.wcd.nic.in.

The Ministry has released Rs.12.81 crores so far to four (4) State Governments, namely Andhra Pradesh, Madhya Pradesh, Manipur and Nagaland for implementation of the scheme. In addition, Rs.9.33 crores has been released to Childline India Foundation (GCF), Mumbai for running the Childline projects in the country.